

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. /199

Union of India Versus Sukhan Kumar

Date of Order

Order No.

MA No. 225 /97 (OA No. 240/93)

14-8-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

This is a Misc. Application seeking extension of
time of four months for implementing the Tribunal's
order dated 13-1-1997.

Issue notice of this Misc. Application to the
applicant in the OA returnable on 29-9-1997.


(Ratan Prakash)

Judicial Member

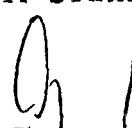

(O.P. Sharma)

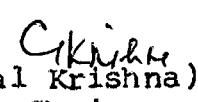
Administrative Member

29-9-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

This is a Misc. Application filed by the official respondents in OA No.240/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997. The MA stands disposed of accordingly.


(O.P. Sharma)
Administrative Member


(Gopal Krishna)
Vice Chairman

Copy of order
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the applicant
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Ch 22-10-97